GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 402 TO BE ANSWERED ON 18.12.2017

MAJITHIA WAGE BOARD

†402. SHRI SHER SINGH GHUBAYA: DR. RAVINDRA KUMAR RAY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the recommendations of the Majithia Wage Board set up for journalists have not been implemented so far and if so, the details thereof;
- (b)whether the Government proposes to adopt a stringent approach in this regard;
- (c)if so, the details thereof and if not, the reasons therefor; and
- (d)the steps being taken by the Government for implementing the recommendations of Majithia Wage Board?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): The Central Government notified the recommendations of the Majithia Wage Boards for the journalists and non-journalists newspaper employees in the Official Gazette on 11.11.2011 under section 12 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 subject to the decision of the Hon'ble Supreme Court in the Writ Petition (Civil) No. 246 of 2011. The Hon'ble Supreme Court vide order dated 7th February, 2014 have upheld the said notification. This was intimated to the State Governments and Union Territory Administrations on 14th March, 2014 as the implementation of the recommendations of the Wage Boards lies with them under Section 17 and 17B of the said Act. Further, the Hon'ble Supreme Court, vide its Judgment dated 19.6.2017, in Contempt Petition (Civil) No. 411 of 2014 in W.P.(C) No.246 of 2011 has clarified the issues concerning applicability of the Wage Board recommendations. This has also been intimated to the State Governments and Union Territory Administrations.

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However, the Central Government has constituted a Central Level Monitoring Committee (CLMC) to review the progress of implementation of the recommendations of the Wage Boards. Regional Meetings were held in different parts of the country under the Chairpersonship of Hon'ble Labour and Employment Minister to apprise the States for expeditious implementation. As reported by various States/UTs, 341 newspaper establishments have implemented the said recommendations fully. Moreover, the Central Government is continuing to impress upon the States/UTs to ensure implementation of the recommendations of the Wage Boards in all the remaining newspaper establishments.
